NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 109/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER(T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.03.2017

NAME OF THE PARTIES:

M/r. Ashok K. Jain

V/s.

M/s. Naprod Life Sciences Pvt.Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No	. NAME	DESIGNATION	SIGNATURE
1	Dharmika Patel	Advocate	marint
		il b M/s. Purnanard	12017
		& CO.	30/03/2017
2	Anupam Surve	Advocate	11/1/
_		for Petitimer	(X) Cub
		il a v Sinha	30/3/17
		ilb. Ravi K. Sinha.	3 1 1
3.	Mr. V. S. Vongarlekon	Advocate for	Herry W
		Petitioners illo	20-03-17
	ak Tain	m. Roviksh Sinha -	and a second
	Mrs. Meena A. Jain	- pat 1B	Meena A. Jaix.
5	Mrs. Rahul A. Jain	- pate 10 -	- Win
6.	Mr. Roham A. Jain	- Pet ID -	Rohon
7·	Mr. Pravin K. Jain	- pet 2 a 2 A & 2 F	- Ph
9.	Mrs. Bharti P. Jain	- pet 2B -	Bhanti P. Jam
10.	Ms. Prachi P. Jain	- petzc -	Bharti P Jengain
)(.	Mr. Mishal P. Jain	- Rep. 2D -	Vain
12.	Me Nayati P. Jain	- pet 2E -	
13.	Mr. Uttam K. Jain	- Resp 3 A 3 A -	Charac
14.	Mrs. Changhal V. Jain	- Pet 38.	C.M.Jain
15.	Mr. Abhay V. Jail	- poe 3 C	Leda

Respondets17. Mr. Mohan B. Jain - Rosp. 1 42 & 9 & 10 Hain
18. Mrs. Kamula B. Jain - Rosp. 3 KRMALT
19. Mr. B. K. Jain - Rosp 4 & 8
20 Mrs. Singerta M. Jain - Rosp. 5 dangerta
21 Mr. Manish B. Jain - Rosp. 6 & 7 Wawth

Order

CP 109/397-398/2017/ NCLT/MB/MAH/2017

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The parties in CP 20 of 2005 filed consent terms agreed between them with a prayer for disposal of this company petition in terms of the consent terms arrived at between the parties.

In view of the consent terms filed before this bench along with a prayer for disposal of this company petition, this bench hereby disposes of this company petition by making the consent terms as part of this order.

All Miscellaneous Applications, if any, pending in this case are hereby closed as prayed for.

Accordingly, this company petition is disposed of.

Orders dated 8th May 2007, 22nd August 2008 and 22nd August 2014 are hereby vacated as prayed for.

On perusal of the order dated 8th May 2007, it is evident that the Company Law Board stayed holding of AGMs of the Company, the company accordingly could not hold AGMs since 2007 till date.

As the Company could not hold AGMs owing to Company Law Board order, the counsel for R1 has prayed this bench to waive the prosecution against this company in respect to non-holding of AGMs owing to the stay order passed by the Company Law Board, this bench, hereby holding that the company is at liberty to hold meetings since 2007 with a direction to the Registrar of Companies not to initiate any prosecution against this company in respect to not holding AGMs since 2007 till this date.

Sd/-B.S.V. PRAKASH KÚMAR Member (Judicial)

Sd/V. NALLASENAPATHY
Member (Technical)